

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12694/2003

(From the judgement and order dated 28/10/2002 in RA No. 8/1999 in LPA No. 457/1988 of The H
IGH

COURT OF PUNJAB & HARYANA AT CHANDIGARH)

IQBAL SINGH (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

LUDHIANA IMPROVEMENT TRUST & ORS.

Respondent(s)

(With prayer for interim relief and office report)

(For final disposal)

Date: 29/09/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)

Mr.O.P.Sharma, Sr.Adv.

Mr. R.C. Gubrele,Adv.

Mr.K.R.Gupta, Adv.

Ms.Nanita Sharma, Adv.

Mr.Vivek Sharma, Adv.

For Respondent(s)

Mr. Sudhir Nandrajog, Adv. (NP)

UPON hearing counsel the Court made the following

O R D E R

Post for final disposal on 14.12.2006.

(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master